

1	2	3	4
4.	Bihar	6816	19904
5.	Goa	40	2
6.	Gujarat	436	7467
7.	Haryana	0	1299
8.	Himachal Pradesh	4295	12311
9.	Jammu & Kashmir	727	3988
10.	Karnataka	4174	18139
11.	Kerala	495	7052
12.	Madhya Pradesh	2047	17464
13.	Maharashtra	22	10566
14.	Manipur	268	846
15.	Meghalaya	738	1874
16.	Mizoram	10	148
17.	Nagaland	354	732
18.	Orissa	4500	7291
19.	Punjab	5230	336
20.	Rajasthan	8334	16100
21.	Sikkim	0	1022
22.	Tamil Nadu	130	32368
23.	Tripura	0	2500
24.	Uttar Pradesh	2946	91265
25.	West Bengal	0	24701
26.	A & N Islands	11	38
27.	D & N Haveli	128	298
28.	Daman & Diu	0	7
29.	Delhi	0	62
30.	Lakshadweep	0	5
31.	Pondicherry	0	30
32.	Chandigarh	0	0
Total		53409*	317701

* Provisional submitted to confirmation by States/UTs

** Not Covered (NG)

*** PC – Partial Covered

Construction of Link Roads

1784. SHRI K.C. KONDAIAH : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Karnataka Government had drawn any plan for the development of infrastructure in the State with assistance from the World Bank;

(b) if so, whether the link roads would be constructed in all villages within three years in Karnataka under the proposed plan; and

(c) the latest position on the above proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (c) Information is being collected and will be laid on the Table of the House.

Programme of Weaker Section

1785. SHRI SOHAN BEER : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the details of programmes initiated for weaker sections in the country during Eighth Five Year Plan;

(b) the amounts spent under this scheme during the above plan period in Uttar Pradesh;

(c) whether this amount was adequate; and

(d) if not, whether the Government propose to allocate more funds in the Ninth Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b) The major programmes being implemented for the benefit of the weaker sections in the country during eighth five year plan are (i) Jawahar Rozgar Yojana (JRY), (ii) Employment Assurance Scheme (EAS), (iii) Integrated Rural Development Programme (IRDP), (iv) Training for Rural Youth for self Employment (TRYSEM), (v) National Social Assistance Programme (NSAP). The amounts spent under these schemes during eighth Five Year Plan 1992-93 to 1996-97 in U.P. are as follow :-

Details of Amounts Utilised in U.P.

		(Rs. in lakhs)				
		1992-93	1993-94	1994-95	1995-96	1996-97 up to Dec. 96
(i)	JRY	52257.00	71511.16*	74606.88*	83562.16*	25356.02*
(ii)	EAS	—	647.68	8909.28	16731.98	9503.30
(iii)	IRD P	14395.38	20197.02	19335.12	19266.98	13613.41
(iv)	TRYSEM	862.21	1030.54	1183.19	1970.77	790.00
(v)	NSAP		Not Started		13356.53	3719.51
						Up to Jan. 97

*includes IJRY also.

(c) and (d) Proposals for increase in the allocation of funds for the year 1997-98 have been submitted to Planning Commission Ninth Plan proposal have not yet been finalised.

SCAMS in Uttar Pradesh

1786. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether certain requests from the Central Bureau of Investigation (C.B.I.) for permission to prosecute public officers involved in various scams are pending with the Uttar Pradesh Administration;

(b) if so, the details thereof;

(c) the reasons for not taking an early decision on these requests of the C.B.I.; and

(d) the time by which the decision in this regard is likely to be taken and conveyed to the C.B.I. ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) This is a matter, which is primarily the concern of the State Govt. of Uttar Pradesh. However, as per the information received from the CBI, SP's report in case RC. 32(A)/96-LKO pertaining to the Ayurvedic Scam cases was forwarded by the CBI to the Chief Secretary, Govt. of Uttar Pradesh on 1.1.1997 seeking sanction for prosecution against six public servants.

As per the information given by the CBI, the State Government vide its letter dated 26.2.1997 has declined to accord sanction for prosecution against two public servants on the ground that material available on record

relied upon by the CBI does not make out a prima-facie case against them.

(c) and (d) In view of the reply to (a) and (b), above do not arise.

[Translation]

Infiltration in Jammu and Kashmir

1787. SHRI JAI PRAKASH AGARWAL : Will the PRIME MINISTER be pleased to state :

(a) whether a large number of terrorists staying at different camps across the Pakistan border particularly in the area adjoining the Jammu and Kashmir border are infiltration in small groups;

(b) if so, the number of the infiltrators caught during the last three years till date, year-wise; and

(c) the steps taken so far or proposed to be taken by the Government to prevent such infiltration from across the border ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) It is a fact that camps have been operating in various areas in Pakistan and POK for indoctrination and training of elements who are being infiltrated into the State of J&K to indulge in terrorist and secessionist activities. It is, however, not possible to indicate the precise number of persons so infiltrated or given the year-wise details thereof. Apart from the killing and apprehension of a large number of terrorists in various other parts of the State, the number of militants apprehended or killed along the LOC during the period 1990 onwards is given below :